

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 27/2025

In the matter of:

Akshay Jain

.....Applicant

Versus

Govt. of NCT of Delhi & Ors

.....Respondent

INDEX

S. No.	Contents	Page No.
1	Action taken report on behalf of Delhi Pollution Control Committee (DPCC) with respect to the order dated <u>18.03.2025</u>	1-5
2.	<u>ANNEXURE-1</u> . Copy of the complaint received in DPCC date d06.09.2024	6-8
3.	<u>ANNEXURE-2</u> . Copy of the inspection report dated 23.09.2024	9-28
4.	<u>ANNEXURE-3</u> . Copy of the SCN dated 30.09.2024 issued by DPCC	29-30
5.	<u>ANNEXURE-4</u> . Copy of the direction dated 30.09.2024 issued to DCB	31-33
6.	<u>ANNEXURE-5</u> . Copy of the reply dated 20.10.2024 filed by Unit	34-37
7.	<u>ANNEXURE-6</u> . Copy of the order dated 26.12.2024 thereby conforming EDC	38
8.	<u>ANNEXURE-7</u> . Copy of the letter dated 26.12.2024 issued to DCB.	39
9.	<u>ANNEXURE-8</u> . Copy of the recovery dated 21.04.2025 issued to SDM	40
10.	<u>Annexure-9(Colly)</u> . Copies of the order dated 19.05.2025 and 29.05.2025 passed by the Hon'ble High Court of Delhi.	41-44

Filed by:

New Delhi:

Dated: 03.06.2025

Delhi Pollution Control Committee

①

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 27/2025

In the matter of:

Akshay Jain

.....Applicant

Versus

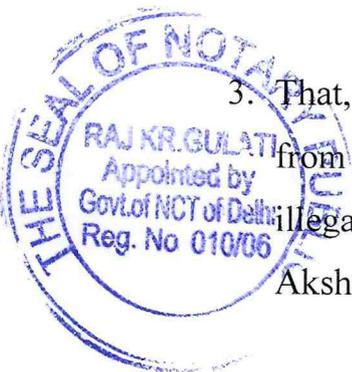
Govt. of NCT of Delhi & Ors

.....Respondent

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE IN COMPLIANCE TO THE ORDER
DATED 18.03.2025.**

I, Dr. Siddhartha Gautam, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3th Floor, Block-B, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal took up the above referred matter on 18.03.2025 on the basis of OA filed by applicant against the M/s. Bake Factory, located in a residential area of Sadar Bazar, Delhi Cantt. By way of the Original Application, the Applicant sought intervention to address the environmental violations as well as Master Plan of Delhi-2021. This Hon'ble Tribunal was pleased to direct DPCC to conclude the proceedings initiated by the issuance of the show cause notice dated 30.09.2024 and submit the action taken report.
3. That, it is most respectfully submitted that DPCC received a complaint letter from office of the then Hon'ble Minister Sh. Saurabh Bhardwaj, against an illegal factory in residential area in Sadar Bazar, Delhi Cantt written by Sh Akshay Jain r/o II/55/13-15, Sadar Bazar, Delhi Cantt-110010, whereby



complainant has mentioned that the said factory is operating heavy machines using 3-phase electricity connection, factory is also running on odd hours and they are not disposing garbage/municipal waste improperly. Copy of the complaint letter 06.09.2024 is enclosed herewith as ANNEXURE-1.

4. That, a join inspection of the site was carried out on 23.09.2024 by the Health Inspector (Delhi Cantonment Board) and DPCC officilas. During the inspection it was observed:
- a. A shop namely Bake Factory, a unit of Praveen Jain and Sons is being operational at II/55/16-17, Jain Bhawan, Sadar Bazar, Delhi Cantt, New Delhi-110010, involved in selling of bakery and confectionary items with in-house manufacturing.
 - b. The said establishment has Trade license/permit from Delhi Cantonment Board along with compliances like FSSAI permit and ESI Compliance.
 - c. As per Property Tax bill of Delhi Cantt Board, the land has usage type of "Mixed Land Use"
 - d. Industry has installed OGT beneath washing area
 - e. Industry has installed hood-suction arrangement in kitchen with vent emanating in backside of premises, however height of stack is inadequate
 - f. Unit is not having Consent To Establish and Consent To Operate issued by DPCC

Copy of the inspection report dated 23.09.2024 alongwith photographs are enclosed herewith as ANNEXURE-2 (Colly).

5. That, the Sub section 15.6 of Master Plan-2021 w.r.t Retail Shops and Offices under Chapter 15 of MPD-21 namely "Mixed Use Regulation" provides as, the industry type as mentioned against item ii) i.e. "Bakery items/confectionary items" under point 15.6.3 of Master Plan of Delhi 2021 (C/267), and is allowed with certain conditions which are as follows:

"Small shops of maximum 20 sqm area each, restricted to maximum permissible number of DUs in the plot or four numbers, whichever is less, trading in or dealing with the following specified 24 items /



③

activities are allowed on ground floor only in residential plot, excluding A & B category of colonies. However, small shops of maximum 20 sqm area each, restricted to maximum permissible number of dwelling units in the plot or four in number, whichever is less, trading in or dealing with specified items / activities existing as on 7.2.2007 may continue on ground floor only in a residential plot in A & B category of colonies but in future only one small shop of 20 sqm area shall be allowed on ground floor in a residential plot in A & B category of colonies”

6. That as per MPD 2021, the unit is non-compliant as it is operating in an area more than 20 sqm and is operating at two floors. However, same is permissible on Ground Floor only as per MPD 2021 The unit under the category of “Bakery Products and Confectionery with Trade Effluent/Emission Discharge”, which is II(b) case and requires pollution control device like ETP etc.,
7. That, as per findings of inspection, DPCC issued show cause notice on 30.09.2024 for imposition of Environmental Compensation of Rs. 5,00,000/- (Five lakhs only) to M/s Bake Factory on the basis of the inspection dated 23.09.2024 for operating without consent to operate (CTO) and Consent to establish (CTE) under Water Act and Air Act and also for violation of provisions of Master Plan of Delhi-21. Vide SCN given 15 days time to submit the reply. Copy of the SCN dated 30.09.2024 is enclosed herewith as **ANNEXURE-3**.
8. That, further DPCC issued direction on 30.09.2024 to Delhi Cantonment Board to seal/effectively close M/s Bake Factory for operating its activity in violating of the provisions of MPD 2021 and submit a compliance report of action taken within 15 days. Copy of the direction dated 30.09.2024 is enclosed herewith as **ANNEXURE-4**.
9. That, in reference to the show cause notice dated 30.09.2024, M/s Praveen Jain & Sons (Bake Factory) has submitted reply on 20.10.2024. In brief unit has submitted that the complainant (Sh. Akshay Jain) has filling the complaint due to personal grudges and property dispute, cakes and pastries



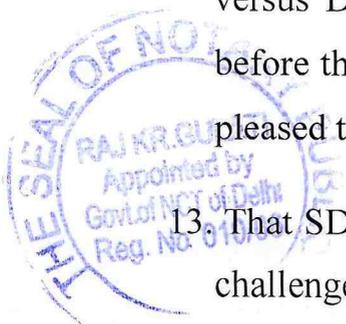
are being baked in area less than 20 sq mtr. However no proof of area of operation has been submitted. It was also claimed that unit have not committed any violation under Air and Water Act and are not eligible for consent. Also industry has mentioned about installed Oil and Grease trap and extension of hood and suction channelization up to appropriate height. Industry has pleaded for non-imposition of EC on small units. As unit in its reply has neither submitted any documented proof nor any pictographically proof to support its claims made in reply. Therefore reply is unsatisfactory and contrary to inspection findings. Copy of the reply dated 20.10.2024 is enclosed herewith as **ANNEXURE-5**.

10. That, after considering the reply, DPCC issued order on 26.12.2024 for imposition of Environmental Damage Compensation of Rs. 5,00,000/- (Five lakhs only) to M/s Bake Factory and granted 15 days time to deposit. Copy of the order dated 26.12.2024 is enclosed herewith as **ANNEXURE-6**. In addition to confirmation of EDC, a reminder letter was also issued to Delhi Cantonment Board to provide the ATR wrt letter dated 30.09.2024. Copy of the letter dated 26.12.2024 is enclosed herewith as **ANNEXURE-7**.

11. That, no reply has been received from Delhi Cantonment Board with respect to previous references and also unit has not deposited imposed Environmental Compensation. Therefore DPCC vide letter dated 21.04.2025 requested to SDM(Delhi Cantt.) to take appropriate action for recovery of the EC as arrears of land revenue and coordinate with DCB to seal the unit and submit ATR. Copy of the recovery dated 21.04.2025 is enclosed herewith as **ANNEXURE-8**.

12. That M/s Bake Factory has filed a writ petition before the Hon`ble High Court of Delhi challenging the order passed by the DPCC dated 26.12.2024, bearing number W. P. (C) 6462/2025 titled as "M/s Praveen Jain and Sons versus Delhi Pollution Control Committee & ORS. This matter was listed before the Hon`ble High Court of Delhi on 19.05.2025, when Hon`ble Court pleased to issue notice on the petition.

13. That SDM on 19.05.2025, issued sealing memo qua unit. This direction was challenged by the Unit vide CM Application number 33318/2025. This CM was listed on 29.05.2025, when Hon`ble Court passed following directions:



4. As such, the petitioner seeks that the said sealing order be stayed subject to the undertaking of the petitioner that the petitioner shall only operate from the ground floor of the premises solely for trading purposes viz. running a shop of confectionary and bakery items. He submits that the relevant confectionary / bakery items will be purchased by him from third parties, and the premises will be used only for re-sale of the same. The said statement and undertaking is taken on record.

5. In view of the aforesaid, the sealing order dated 19.05.2025 is stayed, subject to the aforesaid undertaking of the petitioner.

6. The respondent no.s 1 and 2 shall be entitled to inspect the premises at periodic intervals to ensure that the aforesaid undertaking is adhered to.

7. In case it is found that the petitioner is not adhering to the said undertaking, the respondents shall be entitled to re-seal the said premises in question.

....

12. The Delhi Pollution Control Committee / respondent no. 1 is also directed to take a decision on the petitioner's application for pollution certificate dated 21.10.2024 (vide receipt no. 528512738 attached as Annexure P-11 to the present petition). Let the same be done as expeditiously as possible.

Copies of the order dated 19.05.2025 and 29.05.2025 passed by the Hon'ble High Court are enclosed herewith as Annexure-9(Colly).

14. That, in view of the above, the present action taken report may kindly be taken on record.

Santans
DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 6 day of May, 2025.



ATTESTED
[Signature]
NOTARY PUBLIC
GOVT OF NCT OF DELHI

Santans
DEPONENT

- 6 JUN 2025.

Annexure-1

6

1512091/2024/CMC 4 DPCC

No.minhealth/2024/ 3394-3395 Dated: 06.09.2024

Reg.: Complaint against illegal factory in residential area - Sadar Bazar, Delhi Cantt

Please find enclosed herewith a complaint dated 21.08.2024 received from Mr. Akshay Jain, Sadar Bazar, Delhi Cantt. 110010. As per the complaint some Bake Factory is running in the residential area i.e. Sadar Bazar Delhi Cantt.

It is directed to confirm as to whether such activities are allowed in the said area. If it is not allowed, it is directed to take action against the such activities.

It is also directed to verify that as to whether the said activity is violating the norms by putting untreated waste into the sewer network of Delhi Cantt / DJB and the grease trap or Effluent Treatment Plant (ETP) is not being used and the norms of DJB are not being violated therefrom.

Further Delhi Pollution Control Committee (DPCC) should also verify and confirm as to whether such activity of running factory in the residential area is violating the norms of air pollution, water pollution etc. If so, it is against the norms and action may be taken at the earliest.

In view of above, it is directed to submit action taken report to the undersigned within three weeks.

Encl.: As above


(SAURABH BHARADWAJ)
MINISTER (UD)

U.O. No.minhealth/2024/ 3394-3395 Dated: 06.09.2024

57/ehdpcc
19/9/24

ms/1137
09/9/24

✓ Chairperson,
Delhi Pollution Control Committee
6th Floor, C Wing, Delhi Sectt.

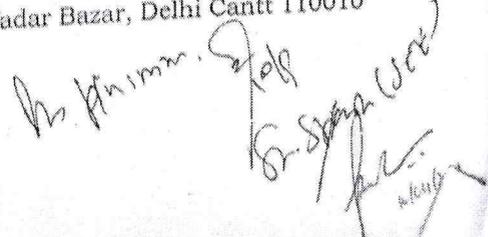
2. CEO, DELHI CANTONMENT BOARD
Office of Cantonment Board,
Sadar Bazar, Delhi Cantt-10

SEE CMC-IV
Important M
Pl put up

PS
M. Sharma

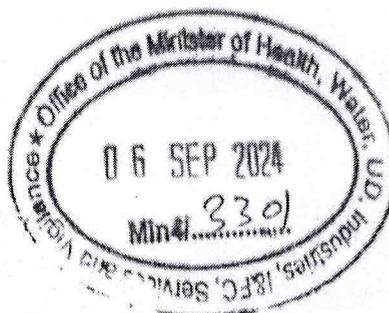
hse
9.9.24

Copy to:
Mr. Akshay Jain, II/55/13-15, Sadar Bazar, Delhi Cantt 110010



To,
The Sh. Saurabh Bharadwaj,
Delhi Health Minister,
Delhi Secretariat,
New Delhi,
New Delhi-110002

Date: - 21-08-2024



Sub: - Complaint Against Running Illegal Factory in Residential Area

Respected Sir, Ma'am,

I am writing to file a complaint against "Bake Factory" at II/55/16-17 Sadar Bazar Delhi cantt-110010 running behind the Sadar Bazar Delhi Cantt Bus Stand.

I am sharing a common wall with Bake Factory. I am mentioning my all complaints in key points as below: -

1. Bake Factory is Running full flash Factory with all heavy plant machinery with 3-phase electricity meter in residential area.
2. We are not able to open the gates for fresh air because every time bakery pollution smell is coming inside.
3. Because of sharing common wall, from early 6am to late night 2 am we are getting machine running sounds and vibrations, due to that we are not able to sleep at night and not able to take rest at afternoon.
4. Every day I found garbage bags at my premises. Due to that bad smell and flies is always there.
5. N- number of labours is working and using abusive language to each other. Due to that I am not feeling safe.
6. Using domestic Sewages in factory uses, due to that I am facing sewage problem at my house.

7. I Feel very Unsafe because they are not done any fire proofing on there wall. in case of any emergency or fire my family is at Risk.
8. Few months Ago, NGT also banned the Bakery Factory from Residential Area.
9. They keep their waste goods and equipment's in such a way on their terrace which cause water logging in rainy season which may cause dengue and malaria mosquitoes.
10. Several time I found empty liquor bottles at my premises.
11. Several time i found their labour keep peeping at our house.

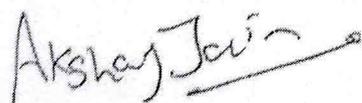
I request you kindly seal the factory as soon as possible.

Because of Baking Factory every time baking smell is coming due to that we are not able to live a livelihood life. We are not able to open our windows for Fresh Air. I think this is my fundamental right to get fresh Air at my home.

I also Request Several times from the owner of Bake Factory about all this. But no one take any action towards this Direction.

I request you Kindly take action as soon as possible.

Thanking You.



Akshay Jain

II/55/13-15

Sadar Bazar Delhi Cantt-110010

Ph:- +91-9899583191

Annexure-2

1517344/2024/CMC 4 DPCC



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)
4th & 5th FLOOR ISBT BUILDING KASHMERE GATE DELHI-6
visit us at : <http://dpec.delhigovt.nic.in>

Inspection Report

Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s Peave factory (A unit of Peaveer Jain & Sons.), 2/113 (D/55/16-11) Jan Bhawan, Sadar Bazar, Delhi Cantt - 110012
2. Owner/ Partner's Name & Contact Details (Phone & E-mail) : Mayank Jain (Proprietor), 9949095452
3. Date of Inspection : 23/09/2024
4. Time of inspection
Start of Inspection : 01:55 PM - 02:15 PM
End of Inspection :
5. Name & Designation of the Persons contacted at the industry : Mayank Jain (9949095452)
6. Kind of Industry : Confectionery Items & Bakery outlet (with production)
7. Product & Capacity : 50kg/day (approx)
8. Main Raw Materials : Meida, Sugar, Bread, flavouring agent, sauces et.
9. Water Polluting : Yes/No ETP Installed : Yes/No (OGT installed)
10. Air Pollution : Yes/No ECS Installed : Yes/No (Hood & Suction attached, height approx 2m (Above R.L.).....)
11. Details of Stack Height (Furnace/Boilers/Others) : PNQ (BP.No - 4100005701)
12. Type of Fuel Used : DCB
13. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others
B. Effluent Discharge : (a) Domestic/ Trade Effluent Domestic sewer
(b) Unit connected to Conveyance System: Yes/No
(c) Discharging into..... Domestic sewer
14. Status of Consent (If Any) : No consent available
15. D.G. Set(s) (if Any) : No...Capacity.....KVA. Acoustic: Yes/No NIL
Stack Height.....(Above G.L.).....(Above R.L.)
16. Plot Area : approx 20 Sq. yard (BVA - 210 Sq yard)
17. Labour : approx 20
18. Machinery : Mixer x 3, oven (gas based) x 3, Chillers, Freezers x 5

TPPOL (CANU - 60025419488)

- 19. Detail of Power Connection :
- 20. Whether Unit found in Operation : Yes/No
- 21. Status of Registration under Plastic Waste Management Rules, 2016 :
- 22. Whether Generating Hazardous Waste : Yes/No
- 23. Details about Hazardous Waste :
 - (a) Status of Authorization (if any) :
 - (b) Display Board Provided : Yes/No
 - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
 - (d) Whether container marked with specified label : Yes/No
 - (e) Whether container stored kept in an isolated area : Yes/No
 - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
 - (g) Whether date on which storage began indicated on each container : Yes/No
 - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
 - (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
 - (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
 - (k) Quantity (Ton/Annum) :

Remarks (if Any)

- Joint inspection was conducted with Sh. Sachin (Health Inspector, DCB) on 23/05/2024.
- Unit is engaged in selling of battery & confectionary items along with in house manufacturing facility.
- Unit has valid Condt Board Trade license & other compliances like ESI, FSSAI etc.
- Unit has installed O&T below washing area.
- Unit has not applied for DPCC CTE & CTO (as per RESDH policy)
- Flood & siltation over racking area is not of adequate height.

Signatures, Name & Designation of inspecting officials

[Signature]

[Signature]

For PARVEN JINDAL & SONS

[Signature]
Proprietor

SPARSH CHOWDHARY
Junior Environmental Engineer

Scanned with ACE Scanner

HI, DCB

JSSA

Form C
Government of Delhi
Department Of Food Safety
Food Safety and Standards Authority of India
License under FSS Act, 2006

अनुज्ञप्ति संख्या / License Number: 13315009000392



1. Name & Registered Office address of Licensee / अनुज्ञप्तिधारी के पंजीकृत कार्यालय का नाम और पता: PRAVEEN JAIN AND SONS (BAKE FACTORY)
2/113, JAIN BHAWAN SADAR BAZAR, DELHI CANTT, DELHI, New Delhi, Delhi-110010
2. Address of Authorized Premises / प्राधिकृत परिसरो का पता: 2/113, JAIN BHAWAN SADAR BAZAR, DELHI CANTT, DELHI, DELHI CANTONMENT, New Delhi, Delhi-110010
3. Kind of Business / कारोबार का प्रकार: Manufacturer - General Manufacturing
Trade/Retail - Retailer
4. Dairy Business Details / डेयरी कारोबार विवरण हेतु: No
5. Category of License / अनुज्ञप्ति का वर्ग: State License

This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the licensee. / यह अनुज्ञप्ति खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन अनुदत्त की गई और वह अधिनियम के उपबंधों के अध्यादीन है जिनका अनुज्ञप्तिधारी द्वारा अवश्य पालन किया जाना चाहिए।

Place / स्थान: New Delhi

Designated Officer

Issued On / दिनांक: 27-06-2024 (Renewal License)

Valid Upto: / वैधता: 23-07-2029 (For details, refer Annexure)

Annexures:

1. Product Annexure
2. Validity Annexure
3. Non-Form C Annexure
4. Conditions Of License

Note:

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscoc.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. This License is only to commence or carry on food businesses and not for any other purpose.
3. This is computer generated license and doesn't require any signature or stamp by authority.
4. Communications from FoSCoS are being sent to dbxxxxxxxxxxxxxxxxx.com , maxxxxxxxxxxxxxxxxxx.com , maxxxxxxxxxxxxxxxxxx.com and 88xxxxx397 , 99xxxxx452 , 99xxxxx452. To update these details, visit FoSCoS portal.

Product Annexure

fssa

Form C
Government of Delhi
Department Of Food Safety
Food Safety and Standards Authority of India
License under FSS Act, 2006

अनुज्ञप्ति संख्या / License Number: 13315009000392

Kind Of Business: Manufacturer - General Manufacturing

Production Capacity(MT / Day): 0.4

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	05 - Confectionery	05.1 - Cocoa products and chocolate products including imitations and chocolate substitutes	Chocolate [05.1.3]	Manufacturer - General Manufacturing
2	07 - Bakery products	07.1 - Bread and ordinary bakery wares and mixes	Bread and Bread-Type Products [07.1.1]	Manufacturer - General Manufacturing
3	07 - Bakery products	07.2 - Fine bakery wares (sweet, salty, savoury) and mixes	Biscuit [07.2.1]	Manufacturer - General Manufacturing

Kind Of Business: Trade/Retail - Retailer

Sl.No.	Product(s)
1	04 - Fruits and vegetables (including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera), seaweeds, and nuts and seeds
2	05 - Confectionery
3	07 - Bakery products
4	14 - Beverages, excluding dairy products
5	15 - Ready-to-eat savouries
6	16 - Prepared Foods
7	18- Indian Sweets and Indian Snacks & Savouries products

Validation And Renewal Annexure

fssa

Form C
Government of Delhi
Department Of Food Safety
Food Safety and Standards Authority of India
License under FSS Act, 2006

अनुज्ञप्ति संख्या / License Number: 13315009000392

Validity From	Validity Upto	Issued On	Fee Paid	Type	Issuing Authority
24-07-2015	23-07-2020	24-07-2015	15000 INR	New	State Licensing Authority
24-07-2020	23-07-2021	24-06-2020	3000 INR	Renewal	State Licensing Authority
24-07-2021	23-07-2022	19-08-2021	3000 INR	Renewal	State Licensing Authority
24-07-2022	23-07-2023	27-07-2022	4500 INR	Renewal	State Licensing Authority
24-07-2022	23-07-2023	23-08-2022	1000 INR	Modification	State Licensing Authority
24-07-2023	23-07-2024	15-06-2023	3000 INR	Renewal	State Licensing Authority
24-07-2024	23-07-2029	27-06-2024	15000 INR	Renewal	State Licensing Authority

Suspension History

S.No	History	Date
	N/A	

Current Status of License: License Issued

Note:

- Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscos.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
- FSSAI vide order number 15(31)2020/FoSCoS/RCD/FSSAIpt1-Part(4) dated 11th January 2023 allowed Instant Renewal of License / Registration.
- FSSAI vide order number 15(31)2020/FoSCoS/RCD/FSSAI dated 29th October 2021 has allowed the renewal of Licenses / Registration till 180 days of the expiry date subject to payment of penalty.
- Modification* (if any) denotes the change in the Authority. Issuing Authority mentioned along with Modification* is the Jurisdictional Authority with effect from the date of issuance of modified license.

Non Form C Annexure

fssa

Government of Delhi
Department Of Food Safety
Food Safety and Standards Authority of India
License under FSS Act, 2006

अनुज्ञप्ति संख्या / License Number: 13315009000392

Person in charge of operations

Name:	MAYANK JAIN	Qualification:	B.A.
Contact No:	N/A	Mobile No:	9999095452
Email-ID:	mayankjain_06@yahoo.com		
Address:	2/121, JAIN BHAWAN, SADAR BAZAR, DELHI CANTT, DELHI		
State:	Delhi	District:	New Delhi
Pin Code:	110010	Photo Id Card:	Aadhar Card
Photo Id No:	216225571717	Photo Id Expiry Date:	04-10-2015
FoStac No:	Not Provided		

Person responsible for complying with conditions of license (The person must be same as mentioned in Form IX, as per FSS Regulations, 2011)

Name:	MAYANK JAIN	Qualification:	B.A.
Contact No:	N/A	Mobile No:	9999095452
Email-ID:	mayankjain_06@yahoo.com		
Address:	2/121, JAIN BHAWAN, SADAR BAZAR, DELHI CANTT, DELHI		
State:	Delhi	District:	New Delhi
Pin Code:	110010	Photo Id Card:	Aadhar Card
Photo Id No:	216225571717	Photo Id Expiry Date:	04-10-2015

Place / स्थान: New Delhi
Issued On / दिनांक: 27-06-2024 (Renewal License)

Designated Officer

Note: Any change in above details shall be immediately communicated to authorities. You can apply for modification of license for updation of details without any cost through Food Safety Compliance System (<https://fscos.fssai.gov.in>)

Condition of License

All Food Business operators shall ensure that the following conditions are complied with at all times during the course of its Food Business.

Food Business Operators Shall:

1. Display a true copy of the license granted in Form C shall at all time at a prominent place in the premises.
2. Give necessary access to licensing authorities or their authorized personnel to the premises.
3. Inform authorities about any change or modifications in activities.
4. Employ at least one technical person to supervise the production process. The person supervising the production process shall possess at least a degree in science with Chemistry/ Bio-chemistry/ Food and nutrition/ Microbiology or a degree or diploma in Food Technology/ Dairy Technology/ Dairy Microbiology/ Dairy chemistry/ Dairy engineering/ Oil technology/ Veterinary science/ Hotel management & Catering technology or any degree or diploma in any other discipline related to the specific requirement of the business from a recognized university or institute or equivalent.
5. Furnish periodic annual return 1st April to 31 st March, with in 31 st May of each year. For collection/ handling/manufacturing of milk and milk product half yearly return also to be furnished as specified.
6. Ensure that no product other than the product indicated in the license /registration is produced in the unit.
7. Maintain factory's sanitary and hygienic standards and workers hygiene as specified in the schedule-4 according to the category of food business.
8. Maintain daily records of production, raw materials utilization and sales separately.
9. Ensure that the source and standards of raw material used are of optimum quality.
10. Food business operator shall not manufacture , store or expose for sale or permit the sale of any article of food in any premises not effectively separated to the satisfaction of the licensing authority from any privy, urine, sullage ,drain or place of storage of foul and waste matter
11. Ensure clean-in-place system (whatever necessary) for regular cleaning of machine & equipment.
12. Ensure testing of relevant chemical and/or microbiological contaminants in food products in accordance with these regulation as frequency as required on the basis of historical data and risk assessment to ensure production and delivery of safe food through own or NABL accredited/ FSSAI recognized labs atleast once in six month.
13. Ensure that as much as possible the required temperature shall be maintained throughout the supply chain from the place of procurement or sourcing till it reaches the end consumer including chilling, transportation, storage etc.
14. The Manufacturer/ Importer/ Distributer shall buy and sell food products only from, or to , licensed / registered vendors and maintain record thereof.

Other Condition

1. Proprietors of hotels, restaurants and other food stalls who sell or expose for sale *savannahs, sweets or* other article of food shall put up a notice board containing separate lists of the articles which have been cooked in ghee, edible oil, vanaspati and other fats for the information of the intending purchasers.
2. Food business operator selling cooked or prepared food shall display a notice board containing the nature of articles being exposed for sale.
3. Every manufacture (including ghani operator) or wholesale dealer in butter, ghee, vanaspati, edible oils, solvent extracted oil, de oiled meal, edible flour and any other fats shall maintain a register showing the quantity of manufactured, received or sold, nature of oil seed used and quantity of de oiled meal and edible flour used etc. as applicable and the destination of each consignment of the substances sent out from his factory or place of business, and shall present such register for inspection whenever required to do so by the licensing authority.
4. No producer or manufacturer of vegetable oil, edible oil and their products shall be eligible for license under this act, unless he has own laboratory facility for analytical testing of samples
5. Every sale and movement of stocks of solvents- extracted oil, 'semi refined' or 'raw grade I', edible groundnut flour or edible coconut flour, or both by the producer shall be a sale or movement of stocks directly to a registered user and not to any other person, and no such sale or movement shall be effected through any third party.
6. Every quantity of solvent-extracted oil, edible groundnut flour or edible coconut flour, or both purchased by a registered user shall be used by him in his own factory entirely for the purpose intended and shall not be re-sold or otherwise transferred to any other person :
Provided that nothing in this sub-clause shall apply to the sale or movement of the following:-
 1. Karanjia oil
 2. Kusum oil
 3. Mahua oil
 4. Neem oil
 5. Tamarind seed oil
 6. Edible groundnut flour bearing the I.S.I certification mark
 7. Edible coconut flour bearing the I.S.I certificate mark
7. No food business operator shall sell or distribute or offer for sale or dispatch or deliver to any person for purpose of sale any edible oil which is not packed, marked and labeled in the manner specified in the regulations unless specifically exempted from this condition vide notification in the official Gazette issued in the public interest by food safety commissioners in specific circumstances and for a specific period and for reason to be recorded in writing.



Cantonment Board

Office of Cantonment Board Delhi, Sadar Bazar, Delhi Cantt-10 Pin Code - 110016

Contact - 011-25693837, 25695450 (Fax)
 Website - <https://delhi.cantt.gov.in>
 Email - ceodelhi-stats@nic.in

Trade License Certificate

Trade License No.	TL-CB-DELH-2021-138851
Application No.	TL-APP-DELH-2024-03-20-039264
Receipt No.	TL/CB/DELH/2023/765214
Financial Year	2024-25
Trade Name	BAKE FACTORY
Trade Owner Name	MAYANK JAIN
Trade Applicant Father/Mother/ Spouse/Guardian's Name	PRAVEEN JAIN
Trade Owner Contact	9999095452
Trade Address	55/16,17 II-Block SADAR BAZAR Sadar Bazar - Ward 8, Delhi
Trade Type	Bakery Product
CBR Date	23/12/2020
CBR Number	Circular Resolution
Trade License Fee	5000
License Issue Date	28/03/2024
License Validity	01/04/2024 to 31/03/2025

Approved by Kapil Goyal

Chief Executive Officer/CEO



1. Grant of this Trade Licence in itself, shall not confer upon the applicant any ownership/occupancy rights over the property nor shall it ever regularize any unauthorized construction, encroachment on Government land, breach of any conditions of lease or grant, sub division of site, change of purpose of land or property or any other violation of any provision of Cantonments Act, 2006, Rules made thereunder, including executive instructions
2. In case of violation of any law or rules, appropriate action for such violation may be taken by the Competent Authority.
3. This is Computer generated license, Signature is not required



INDRAPRASTHA GAS LIMITED

(A Joint Venture of GAIL (India) Ltd., BPL & Govt. of NCT of Delhi)
Corporate Office : IGL BHAWAN, Plot No. 4, Community Centre, P.K.Puram,
Sector - 9, New Delhi - 110022

Retail Invoice/Bill of Supply

INVOICE

BUSINESS PARTNER NO: 4100005701

Delhi Small Commercial Post PNGPB

Mayank Jain
BAKE FACTORY
Jain bhawan, Sadar Bazar,
NEW DELHI - 110010
Phone Number : 9999095452
TIN No. :
GSTN :
PAN :

Invoice No. : 100038914319
Invoice Date : 31.08.2024
Dispatch Date : 06.09.2024
Due Date : 21.09.2024
Disconnection Date : 27.09.2024
HSN code - 2711
Commodity-Natural Gas

Billed period : 01.08.2024 - 31.08.2024
RTGS Details

Beneficiary Party Name : Indraprastha Gas Ltd.
Bank A/C Number : IGLCOMZ4100005701
Bank IFSC Code : IDFB0010204
Bank Name : IDFC
Bank Address : CMS HUB Branch, Mumbai

S NO	METER NO	PREVIOUS DATE	PREVIOUS READING (A)	CURRENT READING (B)	CORRECTION FACTOR(C)	CONSUMPTION D=(B-A)*C	PRICE / SCM (E)	CONSUMPTION VALUE (F=E*D)	DISCOUNT (G)	TOTAL (INR) (H=F-G)
1	MTSB0371 30047115	31.07.2024	24617.93	25416.64	1.000	798.70	59.50	47522.89	0.00	47522.89
TOTAL VALUE										
VAT									2376.14 INR	
Arrears									0.13- INR	
TOTAL AMOUNT DUE (Before due date)									49898.90 INR	

Note : 1. DD / Cheque without Business Partner No. will not be accounted for against your invoice & next invoice will show arrears.
2. Please mention your Name & Tel / Mobile No. on the back of the DD / Cheque

PAN : AAACI5076R
TIN No. : 07200216284 eff. from 5th April 1999
CIN No. : L23201DL1998PLC097614
Service Tax Regn. No. : AAACI5076RST001
GSTN : 07AAACI5076R1ZZ

(Authorised Signatory)

REMITTANCE SLIP (FOR OFFICIAL USE ONLY)
Please draw your Cheque/DD favouring "INDRAPRASTHA GAS LIMITED A/c Business Partner No 4100005701" And submit it at any branch of IDFC bank or to Deputy Manager
Marketing - commercial segment, IGL Bhawan, RK Puram sector - 9, Delhi.

Business Partner : 4100005701
Name : Mr. BAKE FACTORY
Cash Receipt No. :
Date :
Received on:
Invoice No. : 100038914319
Cheque Demand Draft
Cheque/DD No. :
Amount :
Date : 10
Amount :

	Delhi Cantonment Board Property Tax Bill (Under section 66(a) Cantonment Act 2006) Tax Bill for the period 01/04/2024 To 31/03/2025	
---	--	--

Bill No	: BILL-10955496	Unique Property ID	: PT-CB-DELH-2021-07-15-090159
Bill Date	: 01/04/2024	Old Property Code or PTIN/ABAS Property Id	: P0451-IDCB/WARD-2000340
Location	: Sadar Bazar - Ward 8	Usage Type	: Mixed
Assessee Name	: Praveen Kumar, Subhash Chand	ARV	: 37147.25
Address	: II-55/14A, 16, 17 Sadar Bazar, NA, Sadar Bazar, Delhi-110010		

Tax Description	Arrears Amount(Rs)	Current Demand(Rs)	Total Amount(Rs)
House Tax	0.00	17606.00	17606.00
Water Tax	0.00	300.00	300.00
Conservancy and Scavenging Tax	0.00	180.00	180.00
Education Cess	0.00	0.00	0.00
User fee for Solid Waste Management	0.00	6000.00	6000.00
Rebate	0.00	0.00	0.00
Demand Notice Charge	0.00	0.00	0.00
Adhoc Rebate	0.00	0.00	0.00
Round Off	0.00	0.00	0.00
Total Bill Amount	0.00	24086.00	24086.00
Advance Amount available / Paid			0.00
Advance Carry Forward			24086.00
Total Payable Amount			24086.00

Bill Due Date : 30/06/2024

**CEO, Delhi

NOTE:

- (i) Please note that in case of non-payment/incomplete payment of property tax dues by 30th June, a notice of demand will be issued as provided for under section 100 (1) of Cantonment Act, 2006. Demand Notice fee of Rs. 100/- will be charged on the issue of the same as per provision of section 100 (2) of the Act.
- (ii) As per the provision of section 102 (1) of Cantonments Act, 2006 interest of 1% will be levied every month on the balance amount due in case of non-receipt of property tax within 30 days from receipt of the ibid demand notice.
- (iii) You can pay online at <https://echhawani.gov.in/citizen>

Acknowledgement (For Official use only)

Bill Date	: 01/04/2024	Bill No	: BILL-10955496
Unique Property ID	: PT-CB-DELH-2021-07-15-090159	Total Payment	: 24086.00
Name & Address	: Praveen Kumar, Subhash Chand, II-55/14A, 16, 17 Sadar Bazar, NA, Sadar Bazar, Delhi-110010		

*Paid RS 19685/- DT 26/6/24
online
Thru card by umang.*

Receiver's Signature and Mobile No.


Delhi Cantonment Board
Property Tax Bill
 (Under section 64(a) Cantonment Act 2006)
Tax Bill for the period 01/01/2023 To 31/03/2024

Bill No : BILL-6084074
Bill Date : 01/05/2023
Location : Sadar Bazar - Ward n
Assessee Name : Subhash Chand, Praveen Kumar
Address : II-55/14A, 16, 17 Sadar Bazar, NA, Sadar Bazar, Delhi - 110010

Unique Property ID :
Old Property Code No :
PTIN/ABAS Property ID :
Usage Type :
ARV :

Tax Description	Arrear Amount(Rs)	Current Demand(Rs)	Total Amount(Rs)
House Tax	0.00	3347.00	3347.00
Water Tax	0.00	300.00	300.00
Conservancy and Scavenging Tax	0.00	180.00	180.00
Education Cess	0.00	167.00	167.00
Swachh Bharat User Charges	0.00	6000.00	6000.00
Rebate	0.00	0.00	0.00
Adhoc Rebate	0.00	0.00	0.00
Total Bill Amount	0.00	9994.00	9994.00
Advance Amount available / Paid			0.00
Advance Carry Forward			0.00
Total Payable Amount			9994.00

Bill Due Date : 30/06/2023

**CEO, Delhi

- NOTE:**
- (i) Please note that in case of non-payment/incomplete payment of property tax dues by 30th June, a notice of demand will be issued as provided for under section 100 (1) of Cantonment Act, 2006. Demand Notice fee of Rs. 100/- will be charged on the issue of the same as per provision of section 100 (2) of the Act.
 - (ii) As per the provision of section 102 (1) of Cantonments Act, 2006 interest of 1% will be levied every month on the balance amount due in case of non-receipt of property tax within 30 days from receipt of the ibid demand notice.
 - (iii) You can pay online at <https://echhawani.gov.in/citizen>

3347
 837 Less 257

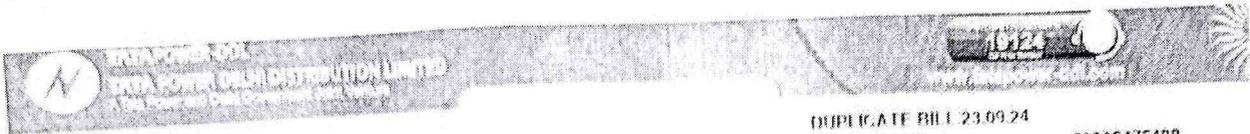
 2510
 300 +
 180 +
 167 +
 6000 +

 9157

यह प्रति आपकी परिसर में विद्यमान है। मूल / एचडीएन आदि के पर कुल
 हो/रिज आदि का मुकाम करते हैं उन्हें का अधिभार नहीं होने का भी ध्यान रखें
 केवल न केवल की मात्र नहीं का सकारण एवं सम मिलने का प...
 अधिभारण अथवा अधिभारण केवल एवं इसके निवे प्रमाण...
 एवं मात्र सकारण को यह अधिभार...
 भारतीय इलेक्ट्रॉनिक्स...

Paid on dt 25/5/23
 Thru on line by
 Anang
 12

21



Name: MR. MAYANK JAIN/Sr. Mr. PRAVEEN JAIN

Billing Address: HOUSE NO. 2, 113 LANDMARK NA SADAR BAZAR IN DELHI CANTT CITY DELHI 110010

Supply Address: HOUSE NO. 2, 113 SADAR BAZAR DELHI CANTT CITY DELHI 110010 LANDMARK NA

Mobile/Tel No. 9654482777 E-mail: PJS111147@HOTMAIL.COM

Sanctioned Load (KW/KVA) Contract Demand Power Factor District Zone MFU No. Walking Sequence Pole/Pillar No.

DUPLICATE BILL 23.09.24

CA No. 60025475488 Energisation Date 21/03/2022 Security Deposit 3744.00 SLD Charges 3665.00 Connection Type PERMANENT Tariff Category Domestic Lighting Cl. Billing Category Residential (R) Bill Remark 2nd Gen. Pleading Bill Date 21/09/2024 Bill No. 15511294117

Table with columns: Current Meter Detail (Current Reading, Previous Reading), Removed Meter Detail (Removal Reading, Previous Reading), Units Consumed (A x N1) - (C x N2) = 256



Due Date 17-SEP-2024 (Immediate for Arrears) Total Amount Payable Rs. 2020.00



Important Message: For any help related to Online registration of New Connection request, please contact @ 24*7 helpline number-13124 or WhatsApp No-7303482071 or Live Chat with our Executives at www.tatapower-dcl.com. Interest accrued for FY 2023-2024, already adjusted in bill no. 15006272672 (Generated for the period 24.02.2024 TO 26.03.2024) for Rs. 316.24. TDS deducted Rs. 0.00.

Consumption History table with columns: Bill No., Meter No., Meter Reading, Current Reading, Customer Disconnection, Disconnection on Billing, Total Amount Payable

Payment History table with columns: Month, Amount Paid

Other Arrears not incl. in "Total Amount Payable" table with columns: Description, Amount

Current Demand Details / वर्तमान सुद्ध का विवरण table showing Bill Period (30/07/2024 to 30/08/2024), Fixed Charges (1032.20), Energy Charges (841.50), Power Purchase Cost Adj. Charge (PPAC) (232.90), Pension Trust Surcharge (58.91), Electricity Tax (67.32), and Total Amount Payable (2020.00).

Your Electricity Bill Summary / बिजली बिल का सारांश: Net Current Demand 2837.29, Subsidy -825.76, Arrears (included in Total Amount Payable) 4.86, Provisional Bill Refund, Adjustments, Total Amount Payable 2020.00

BHARAT BILLPAY logo and QR code for bill payment. Includes text: 'Scan this QR code to pay your bill using BHARAT BILLPAY app' and '96675 58009'.

PRAVEEN JAIN & SONS

2/113 Jain Bhawan Sadar Bazar, Delhi Cantt South West Delhi, Delhi -110010

Grand Total of Salary / Wages for the month of August, 2024

Total Earning

BASIC	167017
H.R.A	9100
CONVEY	8237
SPL ALL	0
LUNCH	10104
CCA	0
PERF.BON	0
ARR-1	9309
INCT	7758
ARR-3	0
ATT. ALL	0
OVERTIME	0
Total Earning	206525

Total Deduction

E.S.I.C.	704.00
E.S.I.C. on O.T.	0.00
ADVAN.	38000
LOAN	0
I.TAX	0
P.TAX	0
REC-OT	0
LWFEE	0.00
P.Tax	0
Total Deduction	38704.00

Employer Contributions

E.S.I.C.	3033.00
E.S.I.C. on O.T.	0.00
LWFER	0.00

Net Payment	167821.00
Total Employee	12

ESIC Details

Total Employee	8.00
ESIC Wages	93316
ESIC Employee Share	704.00
ESIC Employer Share	3033.00
Total Amount	3737.00

PRAVEEN JAIN & SONS
2 113 JAIN BHAWAN SADAR BAZAR, DELHI CANTT SOUTH WEST DELHI, DELHI -110010

Firm ESIC Number 2000151572000999

Salary Wages Register for the month of August, 2024

Page No. : 1

S. No.	Particulars	Salary Wage Rate			Attendance			Earnings			Deductions			Employer Share	Net payment	Signature with Revenue Stamp		
		BASIC	SPL ALL	Total	W.D.	H.D.	OT/HR	S.L.	C.H.	P.D.	BASIC	SPL ALL	ARR-1				ES.I.C. ADVAN. LOAN LW.FEE	I.TAX P.TAX REC-OT
	SALEEM ANSARI	24850	0	24850	25.00	0.00	0.00	0.00	0.00	0.00	24850	0	5390	0.00	0	0.00		
	SALEEM ANSARI	9100	1400	10500	6.00	0.00	0.00	0.00	0.00	0.00	9100	1400	0	15000	0	0.00		
	SALEEM ANSARI	4550	0	4550	0.00	0.00	0.00	0.00	0.00	0.00	4550	0	0	0	0.00	0.00		
	NET 2023			39900	0.00	0.00	0.00	31.00	0.00	0.00	45290	0	45290	15000.00	0.00	0.00	30290.00	
	SALEEM ANSARI	20000	0	20000	25.00	0.00	0.00	0.00	0.00	0.00	20000	0	267	150.00	0	650.00		
	SALEEM ANSARI	0	1400	1400	6.00	0.00	0.00	0.00	0.00	0.00	0	1400	0	10000	0	650.00		
	NET 2023			21400	0.00	0.00	0.00	31.00	0.00	0.00	21667	0	21667	10150.00	0.00	650.00	11517.00	
	SALEEM ANSARI	17494	0	17494	16.00	0.00	0.00	0.00	0.00	0.00	11851	0	656	89.00	0	385.16		
	SALEEM ANSARI	0	0	0	5.00	0.00	0.00	10.00	0.00	0.00	0	0	0	0	0	0.00		
	NET 2023			17494	0.00	0.00	0.00	21.00	0.00	0.00	12507	0	12507	89.00	89.00	385.16	12418.00	
	SALEEM ANSARI	42000	0	42000	0.00	0.00	0.00	0.00	0.00	0.00	0	0	0	0.00	0	0.00		
	SALEEM ANSARI	20000	0	20000	0.00	0.00	0.00	31.00	0.00	0.00	0	0	0	0	0	0.00		
	NET 2023			72000	0.00	0.00	0.00	0.00	0.00	0.00	0	0	0	0.00	0.00	0.00	0.00	
	SALEEM ANSARI	27900	0	27900	22.00	0.00	0.00	0.00	0.00	0.00	24387	0	0	0.00	0	0.00		
	SALEEM ANSARI	0	1400	1400	6.00	0.00	0.00	3.00	0.00	0.00	0	1285	722	10000	0	0.00		
	NET 2023			28400	0.00	0.00	0.00	28.00	0.00	0.00	26374	0	26374	10000.00	0.00	0.00	16374.00	
	SALEEM ANSARI	24000	0	24000	25.00	0.00	0.00	0.00	0.00	0.00	24000	0	0	0.00	0	0.00		
	SALEEM ANSARI	0	2500	2500	6.00	0.00	0.00	0.00	0.00	0.00	0	2500	2500	0	0	0.00		
	NET 2023			30000	0.00	0.00	0.00	31.00	0.00	0.00	32500	0	32500	0.00	0.00	0.00	32500.00	

PRAVEEN JAIN & SONS
2 113 JAIN BHAWAN SADAR BAZAR, DELHI CANTT SOUTH WEST DELHI, DELHI - 110010

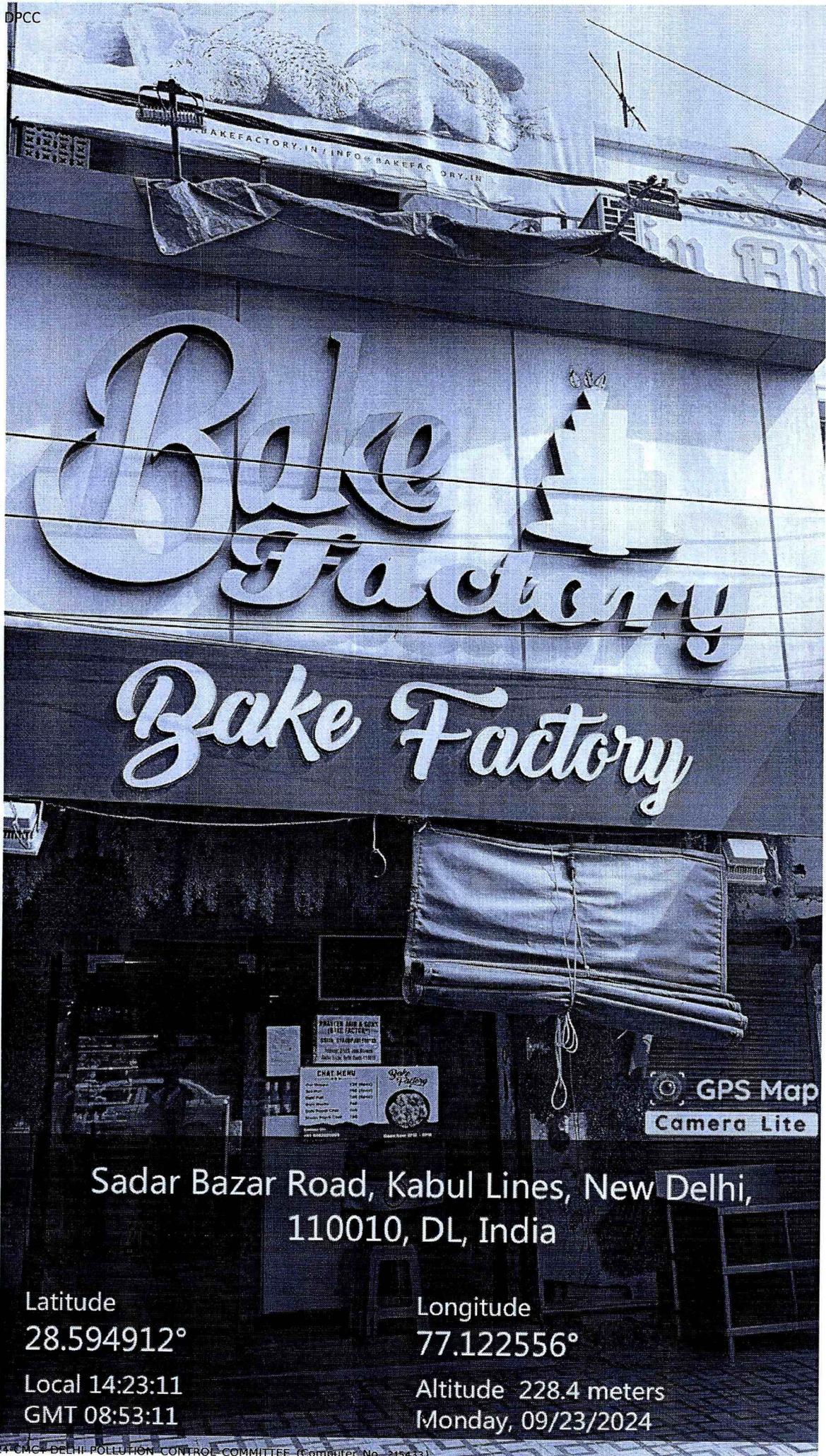
Salary Wages Register for the month of August, 2024

Firm ESIC Number 2000151572R000999

Page No. : 2

Particulars	Salary Wage Rate		Attendance			Earnings			Deductions			Employer Share	Net payment	Signature with Revenue Stamp	
	BASIC	SPL ALL	W.D.	S.L.	BASIC	SPL ALL	ARR-1	E.S.I.C.	I.TAX	P.TAX	REC-OT				E.S.I.C.
	H.R.A.	LUNCH	H.D.	C.H.	H.R.A.	LUNCH	INCT	ADVAN.	P.TAX	REC-OT	LWFEE	LWFEE			
16/01/2023	19279	0	25.00	0.00	19279	0	2001	145.00	0	0	0	526.57	19535.00		
16/01/2023	0	1400	6.00	0.00	0	1400	0	3000	0	0	0	626.57			
16/01/2023	0	0	0.00	0.00	0	0	0	0	0	0	0	0.00			
16/01/2023	0	0	0.00	31.00	0	0	22680	0.00	3145.00	0	0	626.57			
16/01/2023	21000	0	14.00	0.00	11516	0	732	106.00	0	0	0	455.52	16131.00		
16/01/2023	0	2500	3.00	0.00	0	1371	2500	0	0	0	0	455.52			
16/01/2023	215	0	0.00	14.00	118	0	0	0	0	0	0	0.00			
16/01/2023	0	0	0.00	17.00	0	0	0	0.00	106.00	0	0	455.52			
16/01/2023	0	0	0.00	0.00	0	0	15237	0.00	106.00	0	0	455.52			
16/01/2023	17494	0	21.00	0.00	15237	0	263	115.00	0	0	0	495.20	15385.00		
16/01/2023	0	0	6.00	0.00	0	0	0	0	0	0	0	495.20			
16/01/2023	0	0	0.00	4.00	0	0	0	0	0	0	0	0.00			
16/01/2023	0	0	0.00	27.00	0	0	0	0.00	115.00	0	0	495.20			
16/01/2023	0	0	0.00	0.00	0	0	15500	0.00	115.00	0	0	495.20			
16/01/2023	17494	0	0.00	0.00	15500	0	0	0.00	115.00	0	0	495.20			
16/01/2023	19279	0	3.00	0.00	1866	0	0	20.00	0	0	0	83.79	2693.00		
16/01/2023	0	1400	0.00	0.00	0	135	712	0	0	0	0	83.79			
16/01/2023	0	0	0.00	28.00	0	0	0	0	0	0	0	83.79			
16/01/2023	0	0	0.00	3.00	0	0	0	0.00	20.00	0	0	83.79			
16/01/2023	0	0	0.00	0.00	0	0	2713	0.00	20.00	0	0	83.79			
16/01/2023	17494	0	4.00	0.00	2257	0	0	23.00	0	0	0	95.39	3093.00		
16/01/2023	0	1400	0.00	0.00	0	181	678	0	0	0	0	95.39			
16/01/2023	0	0	0.00	27.00	0	0	0	0	0	0	0	95.39			
16/01/2023	0	0	0.00	4.00	0	0	0	0.00	23.00	0	0	95.39			
16/01/2023	18894	0	0.00	0.00	3116	0	0	0.00	23.00	0	0	95.39			
16/01/2023	21000	0	8.00	0.00	6774	0	0	56.00	0	0	0	241.15	7885.00		
16/01/2023	0	1400	2.00	0.00	0	452	646	0	0	0	0	241.15			
16/01/2023	0	0	0.00	21.00	69	0	0	0	0	0	0	241.15			
16/01/2023	215	0	0.00	10.00	0	0	0	0.00	56.00	0	0	241.15			
16/01/2023	0	0	0.00	0.00	0	0	7941	0.00	56.00	0	0	241.15			
16/01/2023	22615	0	0.00	0.00	7941	0	0	0.00	56.00	0	0	241.15			

1517344/2024/CMC 4 DPCC

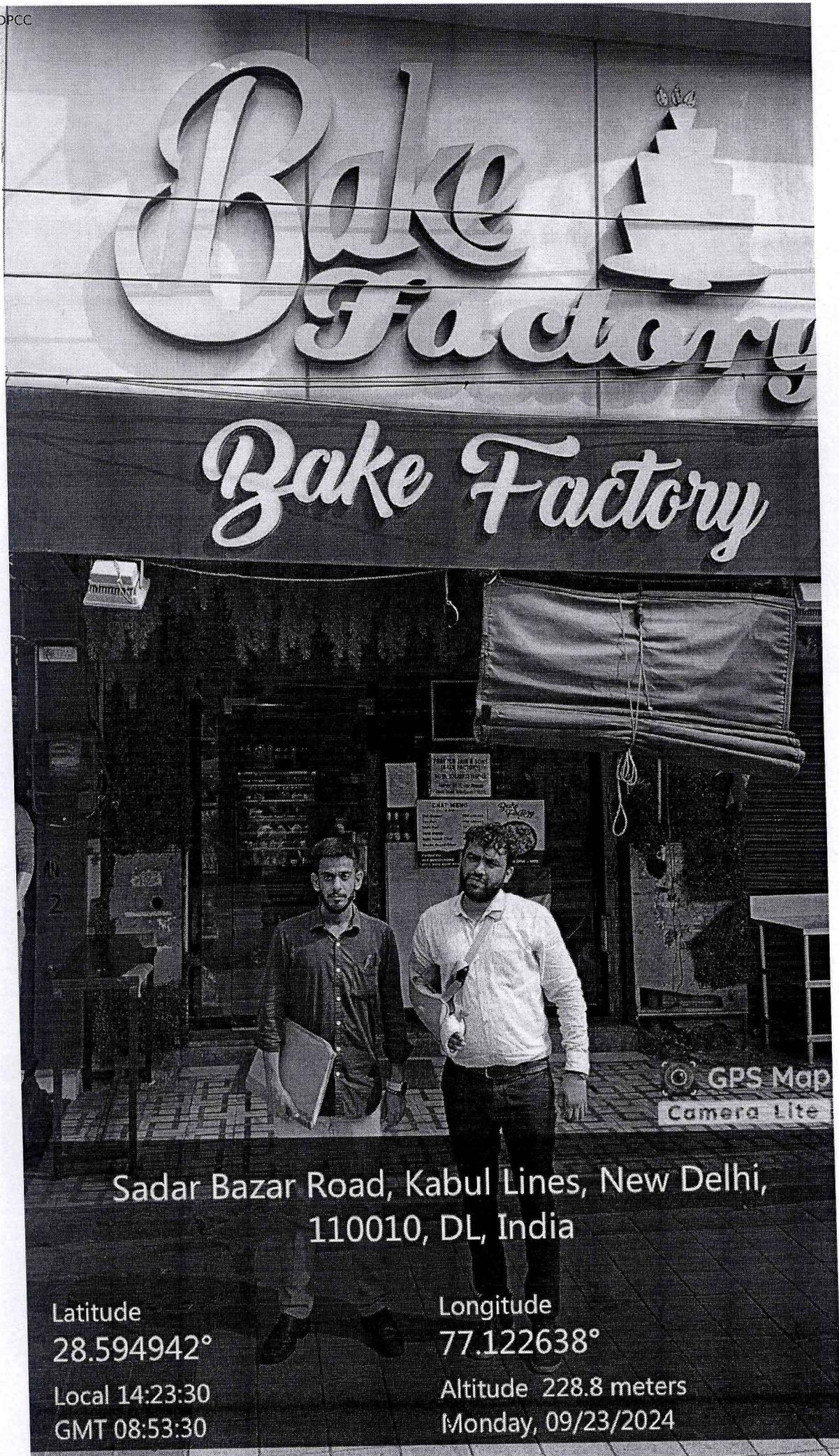


Sadar Bazar Road, Kabul Lines, New Delhi,
110010, DL, India

Latitude
28.594912°
Local 14:23:11
GMT 08:53:11

Longitude
77.122556°
Altitude 228.4 meters
Monday, 09/23/2024

1517344/2024/CMC 4 DPCC



Sadar Bazar Road, Kabul Lines, New Delhi,
110010, DL, India

Latitude
28.594942°
Local 14:23:30
GMT 08:53:30

Longitude
77.122638°
Altitude 228.8 meters
Monday, 09/23/2024

1517344/2024/CMC 4 D



GPS Map
Camera Lite

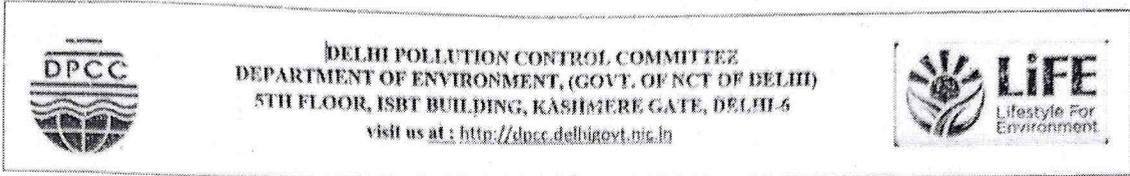
Sadar Bazar Road, Delhi Cantt Residential
Township, New Delhi, 110010, DL, India

Latitude
28.595037°
Local 13:51:52
GMT 08:21:52

Longitude
77.122508°
Altitude 232.1 meters
Monday, 09/23/2024

Annexure-3

1518912/2024/CMC 4 DPCC



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
visit us at : <http://dpcc.delhi.govt.nic.in>

F.No: DPCC-M013/6/2024-CMC4-DELHI POLLUTION CONTROL COMMITTEE

Dt: 30/09/2024

To,

2958-54

M/s Bake Factory
II/55/16-17, Sadar Bazar
Delhi Cantt, New Delhi-110010

Subject: Show Cause Notice for Imposition of Environmental Compensation (EC)-reg.

Whereas, the whole Union Territory of Delhi has been declared as Air Pollution Control Area, under sub section (1) of section 19 of the Air (Prevention and Control of Pollution) Act, 1981, vide Notification No. GSR 106 (B) dt. 20/02/1987.

And whereas, as per section 21(1) of Air (Prevention and Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

Whereas as per section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended to date, it is mandatory to obtain Consent from Delhi Pollution Control Committee in respect of any industry or operation or process or any treatment and disposal, an extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or on land.

And whereas, Hon'ble National Green Tribunal (NGT) vide order dt. 29.01.2019 in O.A. No. 06/2012 & I.A. No. 300/2013 in the matter of Manoj Mishra Vs. Union of India & Ors, has issued various directions to take coercive measures of closure, prohibiting and Imposition of Environmental Compensation on against the defaulter water polluting units.

And whereas, the addressee unit i.e. M/s Bake Factory, II/55/16-17, Sadar Bazar, Delhi Cantonment, New Delhi-110010, is engaged in the activity of "Bakery Products and Confectionery with Trade Effluent/Emission Discharge" and found operational without consent to operate (CTO) under Water Act and Air Act, thereby violating provisions of both Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and also found in violation of provisions of Master Plan of Delhi-2021 and Violations pertaining to Master Plan of Delhi-2021 are as follows (relevant pages of MPD-21 attached as Anx-A):

- a) As per MPD-21, maximum permissible area to operate bakery in Mixed use area is 20 sq mtrs, while the said unit is of approx. 70 sq (57.5 sq mtrs), as told by proprietor Mr. Manish Jain
- b) Such activities enlisted in MPD-21 are allowed only on ground floor, while the said unit is engaged in bakery activity on 2 floors

And whereas, Joint Inspection was conducted by officials of DPCC and DCB on 23/09/2024 and following observations were made by the team:

- a) A shop namely Bake Factory, A unit of Praveen Jain and Sons is being operational at H/55/16-17, Jain Bhawan, Sadar Bazar, Delhi Cantt, New Delhi-110010, involved in selling of bakery and confectionary items with in-house manufacturing.
- b) The said establishment has Trade license/permit from Delhi Cantonment Board along with compliances like PNAI permit and ISI Compliance.
- c) As per Property Tax bill of Delhi Cantt Board, the said unit has usage type of "Mixed Land Use"
- d) Industry has installed OGIT beneath washing area
- e) Industry has installed hood-suction arrangement in kitchen with vent emanating in backside of premises, however height of stack is inadequate
- f) Unit is not having CTE and CTO issued by DPCC

The Addressee is hereby called upon to Show Cause as why Environmental Compensation (EC) of Rs. 5,00,000/- (Rupees Five Lakhs Only) should not be imposed on you. Your reply (if any) should reach this office within 15 days from the date of issue of this notice, in case of failure, it will be presumed that you have nothing to say in this regard and the aforementioned Environmental Compensation (EC) shall be imposed without any further communication.

This is being issued after approval of the Member Secretary, DPCC

Encl. As above

Copy to: Master File, CMC-IV

In-Charge, CMC-IV

Sahjay Vats
Environmental Engineer
Delhi Pollution Control Committee
Hud House, Vikas Bhawan II,
Upper Bala Road, Civil Lines,
Delhi - 110004

Annexure-4



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, 1ST BLDG, KARHIERE GATE, DELHI-6
VISIT US AT: <http://dpec.delhi.govt.in>



F.No: DPCC-M01M/6/2024-CMC4-DELHI POLLUTION CONTROL COMMITTEE

Dt: 30/09/2024

To,

2955-57

Chief Executive Officer
O/o Delhi Cantonment Board,
Sadar Bazar, Delhi Cantt-110010

Subject: Direction to Seal/Close M/s Bake Factory, H/55/16-17, Sadar Bazar, Delhi Cantt-110010-reg

Whereas, a complaint letter was received from O/o Hon'ble Minister of Urban Development, Government of NCT of Delhi dt. 06.09.2024 w.r.t. illegal factory namely M/s Bake Factory in residential area-Sadar Bazar, Delhi Cantonment.

Subsequent to which a joint inspection was conducted by Officials of DPCC and DCB on 23.09.2024 and it was found that the said unit was violating the following provisions of Master Plan of Delhi-2021 (relevant sections of MPD-21 are placed as Anx-A):

- As per MPD-21, maximum permissible area to operate bakery in Mixed use area is 20 sq mtrs, while the said unit is of approx. 70 gaj (57.5 sq mtrs), as told by proprietor Sh. Manish Jain
- Such activities enlisted in MPD-21 are allowed only on ground floor, while the said unit is engaged in bakery activity on 2 floors

With regard to closure of the illegal units from the residential/ non-conforming areas, Hon'ble Supreme Court had passed judgment on 07.05.2004 in I.A. No 22 in WP(C) No. 4677 of 1985 titled as M.C. Mehta Vs. Union of India & Others. As per the said judgment, all industrial units that have come up in residential / non-conforming areas in Delhi on or after 1st August, 1990 shall close down. In this order a Monitoring Committee was constituted comprising of a) Chief Secretary of Delhi b) Commissioner of Police, Delhi (iii) Commissioner, Municipal Corporation of Delhi and (iv) Vice Chairman of DDA to oversee and ensure compliance of the directions contained in the judgment dated 7th May, 2004.

The Chief Secretary, Delhi has taken a meeting on 08.12.2010, wherein it was decided that action on units operating in non-conforming areas and violating Master Plan will be taken by respective land owning agencies

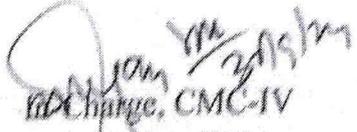
Thus in view of above, Delhi Cantonment Board is hereby requested to close/seal the said premises and take same action against similarly placed units in their jurisdiction and submit the ATR within 15 days of receipt of this letter

This is being issued after approval of the Member Secretary, DPCC

Encl: As above

Copy to:

1. Sh. Saurabh Bhardwaj, Minister (UD), GNCTD, 7th Level, Delhi Secretariat, New Delhi-110002-for kind information please
2. Master File, CMC-IV


Sanjay Vatts
Environmental Engineer
Delhi Pollution Control Committee
11nd Floor, Vikas Bhawan-II,
Upper Bela Road, Civil Line,
Delhi-110054

MPD-2021 modified upto 30/06/2024

provided that the material is kept entirely within the plot premises. The maximum permissible ground coverage shall be 50%. The shops which were in existence in consonance with MPD-2021 provisions prior to notification of this amendment shall be allowed to continue.]

- 3) Repair shops and workshops in case of automobiles shall not be prohibited on plots abutting mixed-use streets or commercial streets of right of way (ROW) of 30m or more.

15.6.3 [Small shops of maximum 20 sqm area each, restricted to maximum permissible number of DUs in the plot or four numbers, whichever is less, trading in or dealing with the following specified 24 items / activities are allowed on ground floor only in residential plot, excluding A & B category of colonies. However, small shops of maximum 20 sqm area each, restricted to maximum permissible number of dwelling units in the plot or four in number, whichever is less, trading in or dealing with specified items / activities existing as on 7.2.2007 may continue on ground floor only in a residential plot in A & B category of colonies but in future only one small shop of 20 sqm area shall be allowed on ground floor in a residential plot in A & B category of colonies.]

- i) Vegetables / fruits / flowers;
- ii) Bakery items / Confectionary items;
- iii) Kirana / General store;
- iv) Dairy product;
- v) Stationery / Books / Gifts / Book binding;
- vi) Photostat / Fax / STD / PCO;
- vii) Cyber café / Call phone booths;
- viii) LPG booking office / Showroom without LPG cylinders;
- ix) Atta Chakki;
- x) Meat / Poultry and Fish shop;
- xi) Pan shop;
- xii) Barber shop / Hair dressing salon / Beauty parlour;
- xiii) Laundry / Dry cleaning / ironing;
- xiv) Sweet shop / Tea stall without sitting arrangement;
- xv) Chemist shop / Clinic / Dispensary / Pathology lab;
- xvi) Optical shop;
- xvii) Tailoring shop;
- xviii) Electrical / Electronic repair shop; and
- xix) Photo studio;
- xx) Cable TV / DTH Operation;
- xxi) Hosiery / Readymade Garments / Cloth shop;
- xxii) ATM
- xxiii) Cycle Repair Shop
- xxiv) Ration shop & Kerosene Shop under PDS.

Modified vide S.O. 2034(E) dated 12-08-2008

248

Annexure-5

34

I532745/2024/CMC 4 DPCC

To,
 Environment Engineer,
 CMC-IV
 Delhi Pollution Control Committee
 IIInd Floor, Viaks Bhawan-II,
 Upper Bela Road, Civil Line, Delhi-54

M. G. Jindal
 23/10/2024

Date: 20.10.2024



Sub: Reply to the Show Cause Notice dated 30.09.2024 received on 04.10.2024 proposing to impose Environmental Compensation against M/s Praveen Jain & Sons(Bake Factory) II/55/16-17, Sadar Bazar, Delhi Cantt., New Delhi-110010.

Ref: F.No.DPCC-M013/6/2024-CMC4-Delhi Pollution Control Committee dated 21.05.2024

Dear Sir,

1. The above referred Notice has been received to the undersigned on 04th October 2024
2. At the outset, it is submitted that said Notice is beyond the ground reality and is nothing but a tool to harass the undersigned under political pressure at the behest of those having personal grudge against me to settle the property dispute.
3. It is noteworthy that my small shop has been singled out alleging violation of Air Act, Water Act and Master Plan of Delhi-2021. I am hardly able to make both ends meet from shop in question by selling confectionary and bakery items.

Most of the selling material is procured from outside and sold at shop in question. Only cakes and pastries are baked that too using area less than 20 Sq. Meter at ground floor only. Hence, there is no violation of Master Plan of Delhi-2021.

4. It is submitted that noticee is running small shop at Ground and First Floor. Some portion of second floor is used for storage of disposable items and sale items of bakery & confectionary i.e. biscuits, namkeen, packing material etc. as per requirement from time to time and some portion remain vacant. It is a matter of fact that activity of the noticee from the premise in question does not tend to cause any air pollution or water pollution to such extent that make the noticee to obtain consent under those Acts. Hence, it is incorrect that noticee has committed violation of any provision of the Air Act, 1981 and the Water Act, 1974.
5. The noticee is having valid Trade license/permit from Delhi Cantonment Board and has full compliances of FSSAI permit and ESI norms.
6. Category of the premises of the noticee is Mixed Land Use. Hence, activity undertaken by the noticee is permissible at the premises in question.



7. There is provision of 'Oil Greece Traping' installed at the premises to avoid its mixing in the sewer line.

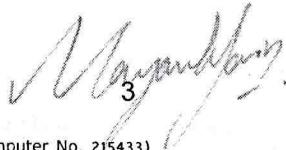
8. It is also important to mention that hood-suction arrangement is already in place in kitchen at the ground floor where baking microwave is installed. It is humbly submitted that height of stack has been made to adequate height which can be verified any time.

9. It is humbly submitted that proposed imposition of heavy penalty on such small entity under political pressure to settle personal score of someone is misuse of the law and executive functionary. It is noteworthy that noticee has been singled out from the market just to harass. To the best of knowledge of the noticee, no other entity running similar activity at larger level has been issued any such notice from DPCC.

10. The act and conduct of the DPCC is malafide, arbitrary and violative of Article 14 of the Constitution of India.

11. The noticee is law abiding entity and committed to compliance of all statutory norms.

12. Without prejudice to above made submissions, as an abundant caution, the noticee has applied for consent on MHA portal to avoid any controversy and conflict.


3

13. It is stressed upon that no case is made out to impose the Environment Compensation against the unit. Without prejudice to said submissions, it is submitted that the Environment Compensation proposed to be imposed on small entity like noticee is disproportionate to the violations alleged.
14. The noticee undertakes to take requisite steps as directed by the DPCC to enable it to continue the bread earning activity of the noticee from premises in question.

Without prejudice, the above submissions, the answering unit craves liberty to submit additional reply. Liberty is craved also to make oral submissions with relevant documents during course of hearing, as and when opportunity of hearing is provided as per principal of Natural Justice.

In view of the submissions made herein above, it is prayed that Show Cause Notice dated 30.09.2024 (receive on 04.10.2024) under reply may kindly be withdrawn.

Thanking You,

For PARVEEN JAIN & SONS
Regards


M/s Praveen Jain & Sons (Bake Factory)

MOB # 99990954524

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
visit us at: <http://dnsc.delhi.govt.nic.in>



F.No: DPCC-M013/06/2024-CMC4-DELHI POLLUTION CONTROL COMMITTEE

Dt. 26/12/2024

4709-10

M/s Praveen Jain and Sons (Bake Factory)
II/55/16-17, Sadar Bazar
Delhi Cantt-110010

Subject: Order for imposition of Environmental Damage Compensation reg.

Whereas as per section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended to date, it is mandatory to obtain Consent from Delhi Pollution Control Committee in respect of any industry or operation or process or any treatment and disposal, an extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or on land.

And whereas, Hon'ble National Green Tribunal (NGT) vide order dt. 29.01.2019 in O.A. No. 06/2012 & I.A. No. 300/2013 in the matter of Manoj Mishra Vs. Union of India & Ors, has issued various directions to take coercive measures of closure, prohibiting and imposition of Environmental Compensation against the defaulter water polluting units.

And whereas, the addressee unit i.e. **M/s Praveen Jain and Sons (Bake Factory), II/55/16-17, Sadar Bazar Phase-II, Delhi Cantt, New Delhi-110010**, is engaged in the activity of Bakery products and Confectionary with Trade Effluent Discharge.

And whereas a Show Cause Notice for imposing Environmental Compensation (EC) of Rs. 5,00,000/- (Rupees Five Lakhs Only) was issued to the addressee unit vide letter dated 30/09/2024 (No. DPCC-M013/6/2024-CMC4-DELHI POLLUTION CONTROL COMMITTEE/2958-59) based on the deficiencies observed during the Joint inspection of Officials of DPCC and DCB dated 23/09/2024.

And whereas, the addressee unit has submitted a reply dt. 20/10/2024 and informed that they have rectified all the deficiencies and requested to withdraw the above said show cause notice dated 30/09/2024. However the reply was not found satisfactory.

Now therefore, the addressee unit is hereby directed to deposit Environmental Compensation (EC) of Rs. 5,00,000/- (Rupees Five Lakhs Only), for the damage caused to the environment and as per "Polluters Pay Principle", in the form of demand draft in favour of Delhi Pollution Control Committee within 15 days from the date of issue of this order, failing which necessary action will be initiated against the addressee unit as per law including recovery of said EC by the concerned SDM as an arrears of land revenue without any further reference.

This is issued as per approval of Competent Authority

Sanjay Vatts
24/12/24

(Sanjay Vatts)
In-charge, CFC-IV

Sanjay Vatts
Environmental Engineer
Delhi Pollution Control Committee
IInd Floor, Vikas Bhawan-II,
Upper Bela Road, Civil Line,
Delhi-110054

Copy to: Master File, CMC-IV

Annexure-7

39

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
visit us at: <http://dpcc.delhi.govt.nic.in>



F.No: DPCC-M013/06/2024-CMC4-DELHI POLLUTION CONTROL COMMITTEE

DL 26/12/2024

Chief Executive Officer
Delhi Cantonment Board
Sadar Bazar, Delhi Cantt-110010

471a-20

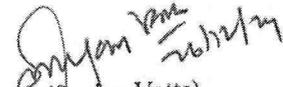
Subject: Reminder w.r.t.Directions to seal/close M/s Bake Factory, II/55/16-17, Sadar Bazar,
Delhi Cantt, New Delhi-110010-reg.

Respected Sir/Madam

This is in reference to the above mentioned subject matter. In this regard a letter was issued to you vide Letter No. DPCC-M013/6/2024-CMC4-DELHI POLLUTION CONTROL COMMITTEE/2955-57 (Anx-A), whereby DCB was requested to close/seal the said premises and take same action against similarly placed units in their jurisdiction and submit the Action Taken Report (ATR) to DPCC within 15 days.

However no ATR has been by DPCC till date. In view of this you are requested to kindly submit the Action Taken Report at the earliest

This is being issued after the approval of Competent Authority.


(Sanjay Vatts)

In-Charge, CFC-IV

Sanjay Vatts
Environmental Engineer
Delhi Pollution Control Committee
IInd Floor, Vikas Bhawan-II,
Upper Gela Road, Civil Line,
Delhi-110054

Encl: As above

Copy to: Master File, CMC-IV

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
VISIT US AT: <http://dpcc.delhigovt.nic.in>



F.No: DPCC-M013/06/2024-CMC4-DELHI POLLUTION CONTROL COMMITTEE

Dt. 21/04/2025

To

5307-10

The Sub-Divisional Magistrate (Delhi Cantt.)
12/1, Jamnagar House, Shahjahan Road
New Delhi-110011

Sub: Recovery letter of Environmental Compensation (EC) from M/s Bake Factory (Praveen Jain & Sons), II/55/16-17, Sadar Bazar, Delhi Cantt-110010

This is in reference to Order of Hon'ble NGT in matter OA No. 27/2025 (Akshay Jain Vs Govt of Delh & Ors) dt. 18.03.2025, whereby Hon'ble NGT has directed the DPCC to conclude the proceeding in pursuance to issuance of SCN and subsequent Order for Imposition of EC (Environmental Compensation) and submit the ATR to Hon'ble Tribunal within 3 months. (Copy of Order at Anx-A)

And whereas, after issuance of SCN and Order for EC dt. 30.09.2024 (Anx-B) and 26.12.2024 (Anx-C) to Unit namely M/s Bake Factory (Praveen Jain & Sons), II/55/16-17, Sadar Bazar, Delhi Cantt-110010, so far the said unit has not deposited the Environmental Compensation (EC) as levied on it.

It is also pertinent to mention that despite numerous letters issued to CEO, Delhi Cantt Board, regarding sealing of said unit and other similarly placed units and seeking the ATR w.r.t. the same, however no response has been received from their end (Anx-D)

Now therefore, in view of the above, you are requested to take appropriate action for recovery of the said Environmental Compensation (EC) as arrears of land revenue and coordinate with DCB to seal the unit and submit Action Taken Report within 15 days so that Hon'ble NGT could be apprised accordingly.

This issues as per approval of Competent Authority in DPCC

Dr. Siddhartha Gautam
Senior Environmental Engineer

Encl: As Above

Copy To:

1. District Magistrate (New Delhi District), 12/1, Jamnagar House, Shahjahan Road, New Delhi-110011
2. CEO, Delhi Cantonment Board, Sadar Bazar, Delhi Cantt-110010
3. Master File, CFC-IV

1



41



\$~96

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 6462/2025 and CM APPL.29420/2025 (Stay)

MS PRAVEEN JAIN AND SONSPetitioner

Through: Mr. Rituraj Biswas, Mr. Chandan
Kumar, Mr. Mayan Parsad, Mr.
Ananyo Roy, Advs.

versus

DELHI POLLUTION CONTROL COMMITTEE & ORS.

.....Respondents

Through: Adv. (Appearance not given)

CORAM:**HON'BLE MR. JUSTICE SACHIN DATTA****ORDER**

%

19.05.2025**CM APPL.29421/2025 (Exemption)**

1. Allowed, subject to all just exceptions.
2. The application stands disposed of.

W.P.(C) 6462/2025 and CM APPL.29420/2025 (Stay)

3. Issue notice.
4. Learned counsel, as aforesaid, accepts notice on behalf of the respondents.
5. Let reply, if any, be filed within a period of four weeks from today. Rejoinder thereto, if any, be filed within a period of two weeks thereafter.
6. List on 08.07.2025.

SACHIN DATTA, J**MAY 19, 2025/uk**



42



§~71

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 6462/2025

MS PRAVEEN JAIN AND SONS

.....Petitioner

Through: Mr. Vikas Mehta, Adv. and Mr.
Piyush Jain, Adv. for applicant.

versus

DELHI POLLUTION CONTROL COMMITTEE & ORS.

.....Respondents

Through: Ms. Isha Behel, Mr. Narender Pal
Singh and Ms. Aanya Shrotriya,
Advocates for DPCC.Mr. Tejas Yadav, Adv. for Ms. Astha
Gupta, Adv.**CORAM:****HON'BLE MR. JUSTICE SACHIN DATTA****ORDER**

%

29.05.2025**CM APPL.33318/2025 (for directions)**

1. This is an application filed by the petitioner seeking that the petitioner be permitted to operate its bakery shop from the premises located at II-55/16-17, Sadar Bazar, Delhi Cantt., New Delhi-110010.
2. It is pointed out in the application that the petitioner has complied with the directions contained in the impugned order dated 26.12.2024 issued by the Delhi Pollution Control Committee (DPCC) / respondent no. 1, whereby the petitioner was directed to deposit Environmental Compensation before the DPCC for an amount of Rs.5 Lakhs as per the "Polluters Pay Principle" for the damage caused to the environment.
3. It is submitted that subsequent to the passing of the aforesaid impugned order dated 26.12.2024, the petitioner had voluntarily shut-

43



down/ceased all manufacturing operations/activities from the premises in question (upper floors) so that there is no occasion for any effluent / discharge causing damage to the environment. He further submits that notwithstanding the same, the impugned sealing order was issued on 19.05.2025 by the concerned Sub-Divisional Magistrate / respondent no. 2.

4. As such, the petitioner seeks that the said sealing order be stayed subject to the undertaking of the petitioner that the petitioner shall only operate from the ground floor of the premises solely for trading purposes viz. running a shop of confectionary and bakery items. He submits that the relevant confectionary / bakery items will be purchased by him from third parties, and the premises will be used only for re-sale of the same. The said statement and undertaking is taken on record.

5. In view of the aforesaid, the sealing order dated 19.05.2025 is stayed, subject to the aforesaid undertaking of the petitioner.

6. The respondent no.s 1 and 2 shall be entitled to inspect the premises at periodic intervals to ensure that the aforesaid undertaking is adhered to.

7. In case it is found that the petitioner is not adhering to the said undertaking, the respondents shall be entitled to re-seal the said premises in question.

8. The application stands disposed of.

CM APPL.33319/2025 (seeking permission to file the video recording)

9. List on 08.07.2025.

W.P.(C) 6462/2025

10. List on 08.07.2025, i.e. the date already fixed.

11. In the meantime, let the reply be filed by the respondents within a period of four weeks.



44



12. The Delhi Pollution Control Committee / respondent no. 1 is also directed to take a decision on the petitioner's application for pollution certificate dated 21.10.2024 (*vide* receipt no. 528512738 attached as Annexure P-11 to the present petition). Let the same be done as expeditiously as possible.

13. *Dasti.*

MAY 29, 2025/cl

SACHIN DATTA, J